

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 08 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shreya Chark
D/o Shri Parshotam Singh
R/o Village Sunjwan P.O Sainik Colony Tehsil Bahu District Jammu**

vide notification No. 2981 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutabak 01/1/26
(Registrar Administration)
L.P Section Main Wing

No: 469-76 - RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Chark, Advocate**
.....for information and necessary action.

Mutabak 01/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 09 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Nadeem
S/o Shri Mohd Sajad
R/o Ward No. 02, Adjacent to Tourism Huts near Dak Bungalow, Tehsil Batote
District Ramban**

vide notification No. 2953 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutabab 01/1/26
(Registrar Administration)
L.P Section Main Wing

No: 484-91 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Nadeem, Advocate**
.....for information and necessary action.

Mutabab 01/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 10 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of
Mr. Ravinder Singh Bali
S/o Shri Phool Singh Bali
R/o 104, Prishal Bingara Ramsoo, Tehsil Pogal Paristan District Ramban

vide notification No. 2969 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muktaba 01/1/26
 (Registrar Administration)
 L.P Section Main Wing
2

No: 492 - 500 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravinder Singh Bali, Advocate**
.....for information and necessary action.

Muktaba 01/1/26
 Registrar Administration
2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 11 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rishi Kumar Singh
S/o Shri Sukh Dev
R/o Ward No. 4, Village Bari Tehsil Bani District Kathua

vide notification No. 2970 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mitala 01/1/26
 ((Registrar Administration)
 L.P Section Main Wing

No: 501-508 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishi Kumar Singh, Advocate**
.....for information and necessary action.

Mitala 01/1/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 12 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Sandesh Singh
S/o Shri Jagdish Raj Thakur
R/o Village Gadh BPO Kukerwas, Tehsil Drabshalla District Kishtwar

vide notification No. 2670 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muktasha 01/12/26
 (Registrar Administration)
 L.P Section Main Wing

No: 509-16 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Sandesh Singh, Advocate**
.....for information and necessary action.

Muktasha 01/12/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 13 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aryan Andotra
 S/o Shri Vinod Singh
 R/o Village Bhagthali, Tehsil and District Kathua

vide notification No. 2613 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutha 01/1/26
 (Registrar Administration)
 L.P Section Main Wing
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No: 517-94 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryan Andotra, Advocate**
for information and necessary action.

Mutha 01/1/26
 Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14 of 2026 /RG/LP Dated: 5.01.2026

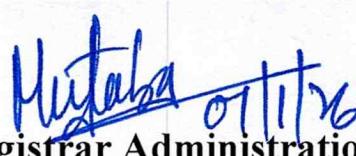
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashish Choudhary
S/o Shri Tarsem Lal
R/o Village Sai Kalan, Tehsil Suchetgarh, District Jammu

vide notification No. 2614 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Registrar Administration)
 L.P Section Main Wing

No: 593-32 RG/LP Dated: 5.01.2026

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1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Choudhary, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15 of 2026 /RG/LP Dated: 5.01.2026

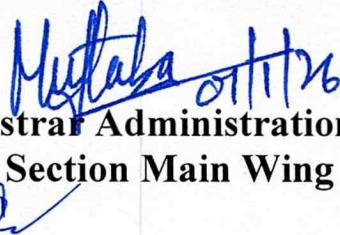
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Brij Bhushan
S/o Shri Subash Chander
R/o Village Kamore, Tehsil-Ramgarh and District-Samba.

vide notification No. 2616 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Registrar Administration)
 L.P Section Main Wing

No: 533 - 40 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Brij Bhushan, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16 of 2026 /RG/LP Dated: 5.01.2026

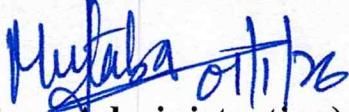
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Bhagiyal
S/o Shri Ajit Kumar
R/o Siot, Sunderbani, Tehsil Siot District Rajouri

vide notification No. 2638 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

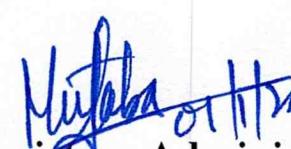
By Order


 (Registrar Administration)
 L.P Section Main Wing

No: 541-48 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Bhagiyal, Advocate**
.....for information and necessary action.


 (Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 17 of 2025 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ridansh Dubey

S/o Shri Naresh Chander Dubey

R/o H.No.73 A/D, Gandhi Nagar Tehsil and District Jammu

vide notification No. 2521 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mufasa 01/12/26
 (Registrar Administration)
 L.P Section Main Wing

No: 549-56 - RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ridansh Dubey, Advocate**
.....for information and necessary action.

Mufasa 01/12/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 16 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raghu Partap Singh

S/O Shri Pawan Dev

R/O H.No. 203, Lane No. 15, Talab Tillo, Tehsil & District Jammu

vide notification No. 2138 of 2024/RG/LP dated 04.09.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mitala 01/1/26
(Registrar Administration)
L.P Section Main Wing

No: 550-65 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghu Partap Singh, Advocate**
.....for information and necessary action.

Mitala 01/1/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sayeda Iram Batool
 D/O Shri Mukhtar Hussain Shah
 R/O Sanai, Surankote, Tehsil Surankote, District Poonch.**

vide notification No. 1273 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutabiq 01/12/26
 (Registrar Administration)
 L.P Section Main Wing

No: 566-73 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayeda Iram Batool, Advocate**
.....for information and necessary action.

Mutabiq 01/12/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 20 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Hamied
S/O Shri Mushtaq Ahmed
R/O Loran Wand Tantray, Tehsil Mandi, District Poonch**

vide notification No. 957 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mustafa 01/1/26
 (Registrar Administration)
 L.P Section Main Wing

No: 574-81 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Poonch**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Hamied, Advocate**
.....for information and necessary action.

Mustafa 01/1/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 21 of 2025 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bhavika Malhotra
 D/O Shri Rajesh Malhotra
 R/O Rehari Colony, Tehsil & District Jammu**

vide notification No. 564 /2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mitalba 01/1/26
 (Registrar Administration)
 L.P Section Main Wing

No: 5B2 - B9 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhavika Malhotra, Advocate**
.....for information and necessary action.

Mitalba 01/1/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 29/2026 /RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ankit Bajghotra
S/O Shri Daya Ram
R/O H.No.131, W.No.13, Bishnah, Tehsil & District Jammu**

vide notification No. 19 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

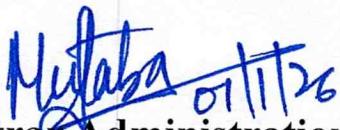
By Order


(Registrar Administration)
L.P Section Main Wing

No: 590-97 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Bajghotra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 23 of 2026 RG/LP Dated: 5.01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shabir Ahmad Reshi
 S/O Shri Ab Gani Reshi
 R/O Wachi, Mominabad, Tehsil Zanipora, District Shopian.**

vide notification No. 520 dated 08.06.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutabak ott 26
 (Registrar Administration)
 L.P Section Main Wing

No: 590-605 RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Reshi, Advocate**
.....for information and necessary action.

Mutabak ott 26
 Registrar Administration